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Title: Need to amend Indian Energy Act, 2003 to enable farmers to get adequate compensation for land acquisition.

SHRI S.P.MUDDAHANUME GOWDA (TUMKUR): Fertile lands belonging to farmers are being acquired or made use of without acquisition under the provisions of Indian Telegraphic Act 1885. This draconian enactment was made during British regime. The provisions of this Act are detrimental to the interest of the farmers when their prime, valuable and fertile lands are either acquired or made use of by the authorities concerned.

During 2003, the Parliament enacted Indian Energy Act 2003. But, unfortunately, this Act also falls in line with the earlier law of Indian Telegraphic Act 1885 so far as safeguarding the interests of farmers are concerned.

Compensation to the farmers with regard to the lands utilized for corridor area is not given. There are innumerable number of cases where the entire lands become useless for farmers when it is made use of by the concerned authorities without making any provision for the loss to the farmers. Vasanthanarasapura Central Power Grid Station in Tumkur Taluk in Karnataka is one glaring example for the Government of India and respective State Government to open their eyes wherein one can see the farmers losing valuable land without getting anything.

I, therefore, urge the Union Government to bring legislation to enable the farmers to get adequate compensation for their land acquired under the Indian Energy Act 2003.